

BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF TAMIL NADU

Under rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 10th November 2010 is published together with Statement of Objects and Reasons for general information:—

L.A. BILL No. 29 OF 2010***A Bill further to amend the Tamil Nadu Payment of Salaries Act, 1951.***

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

Short title and Commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Second Amendment) Act, 2010.

(2) It shall come into force at once.

Amendment of section 12.

2. In section 12 of the Tamil Nadu Payment of Salaries Act, 1951, in sub-section (2-AA), for the expression "one lakh rupees", the expression "two lakh rupees" shall be substituted.

Tamil Nadu Act XX of 1951.

STATEMENT OF OBJECTS AND REASONS

The Government have decided to enhance the lump-sum allowance payable to the family of the Member of the Legislative Assembly, who dies before the expiry of the term of his office, from Rs.1,00,000/- to Rs. 2,00,000/-.

2. To give effect to the above decision, the Government have decided to amend the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), suitably.
3. The Bill seeks to give effect to the above decision.

M. KARUNANIDHI,
Chief Minister.

FINANCIAL MEMORANDUM

The Bill when enacted would involve expenditure from the Consolidated Fund of the State.

2. It is not, however, possible to estimate at this stage with any degree of accuracy of expenditure to be incurred in giving effect to the provisions of the Bill.

M. KARUNANIDHI,
Chief Minister.

M. SELVARAJ,
Secretary.